GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:1398 ANSWERED ON:05.03.2010 GIFT TO DOCTORS BY PHARMA COMPANIES

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Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the steps taken so far to prohibit doctors from accepting gifts from pharmaceutical companies in the country;
- (b) whether the Medical Council of India (MCI) has sought legislation to regulate the pharmaceutical industry's practice of giving freebies and gifts to doctors to prescribe and promote their products;
- (c) if so, the details thereof;
- (d) whether his Ministry proposes to take up the matter with the Department of Pharmaceutical to bring in a legislation to restrain pharmaceutical companies from such activities and also to disclose payment made by them to doctors; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE (SHRI DINESH TRIVEDI)

- (a) to (c) The Indian Medical Council (Professional conduct, Etiquette and Ethics) Regulations, 2002 were amended by Medical Council of India with the prior approval of Government of India by inserting a new Clause 6.8 which states that a medical practitioner shall not endorse any drug or product of the industry publically. Any study conducted on the efficancy or other wise of such products shall be presented to and/or through appropriate scientific bodies or published on appropriate scientific journals in a proper way.
- (d)&(e): Although some preliminary observations have been made by the MCI, however, there is no specific proposal to take up the matter with Department of Pharmaceuticals at this stage.